

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 915
ANSWERED ON 07.02.2019

Election to District Panchayats

†915. SHRI MUKESH RAJPUT:

SHRI BHAIRON PRASAD MISHRA:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether there is any proposal to elect District Panchayat Head and Block Head directly by the people in certain States in the country including Uttar Pradesh;
- (b) if so, the details thereof; and
- (c) the time by which it is likely to be implemented?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ
(SHRI PARSHOTTAM RUPALA)

(a) to (c) The Panchayati Raj system in the country is structured in accordance with the relevant provisions of Part IX of the Constitution. As per Article 243C (5)(b) of the Constitution, the Chairperson of a Panchayat at the intermediate level or district level shall be elected by, and from amongst, the elected members thereof. There is no proposal under consideration of Ministry of Panchayati Raj to amend this provision.
